



सत्यमेव जयते

**THE
JHARKHAND GAZETTE
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No. 22

21 Paush, 1934 (S)
Ranchi, Friday 11th January, 2013

HIGH COURT OF JHARKHAND, RANCHI

NOTIFICATION

The 10th January, 2013

No. 01/2013/R&S—In exercise of the powers conferred by Section 29 of the Bihar Reorganisation Act, 2000 (Act. XXX of 2000), and all other powers enabling in this behalf, the High Court of Jharkhand, hereby makes the following amendment in Rule 35(1)(e) contained in Part II, Chapter VI of the High Court of Jharkhand Rules, 2001 :

The words “not more than” in between the words “sentence of.....10(ten) years” be replaced with the words “less than”.

By order of the Court,

A. V. Singh,
Registrar General.
